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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.369/2001
IN
O.A.NO. 798/2000

Thursday, this the 27th day of September, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Shri Anant Ram Singh
S/O Shri Badley Singh
R/O 271/2, R.K. Puram
New Delhi.

..Petitioner

(By Advocate: Shri H.C.Sharma)

Versus

1. Shri Rakesh Bhatia
Commissioner
Directorate of Statistics and Intelligence
Central Excise and Customs
DLF Centre, GK-II
New Delhi
2. Shri Ajit Singh
Finance Secretary
Ministry of Finance
North Block
New Delhi-1.

..Respondents

(By Advocate: Shri K.C.D.Gangwani)

O R D E R (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, VC (J):-

We have heard the learned counsel for the parties. We note that the Tribunal's order is dated 21.5.2001 in OA-798/2000 which the petitioner has alleged that the respondents have contumaciously and wilfully disobeyed. However, from the reply filed by the respondents, it is noted that six casual labourers have been engaged by them w.e.f. 15.8.2001. Shri K.C.D.Gangwani, learned counsel further submits that at present there is none in the Department.

2. As the respondents had engaged six casual labourers prior to the Tribunal's order dated 21.5.2001,

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(2)

we are unable to agree with the contentions of Shri H.C.Sharma, learned counsel that there has been any wilful or contumacious disobedience of the Tribunal's order as no such order existed at the time when they engaged ^{the 13} six casual labourers.

3. In the above circumstances, as we find no merit in this Contempt Petition, the same is accordingly dismissed. Notices issued to the alleged contemnors are discharged. File to be consigned to the record room.


(S.A.T. Rizvi)

Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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